

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 134

IA(I.B.C)/1981 (CH)2023

IA(I.B.C)/2270 (CH)2023

IA(I.B.C)/929 (CH)2024

IA(I.B.C)/962 (CH)2024

IA(I.B.C)/1460 (CH)2024

IA(I.B.C)/1515 (CH)2024

In

CP (IB) No. 442/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Srei Infrastructure Finance Ltd

...Petitioner-Financial Creditor

Versus

**Supreme Vasai Bhiwani
Tollways Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, Sec 60(5), 12(3), 66(1), 12(2) IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

Sd/-

Court Officer